

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 641
ANSWERED ON 6TH FEBRUARY, 2025**

GREENFIELD HIGHWAY IN KOLLAM

641. SHRI N K PREMACHANDRAN:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

(a) whether the Government has initiated action to expedite the process of disbursing the compensation for land acquisition for the development of NH-744 Green Field Highway Kadambattukonam-Edamon and if so, the details of action taken thereon;

(b) whether the Government has sanctioned the development work of NH-744 Green Field Highway and its remaining part in Kollam Lok Sabha Constituency and if so, the details thereof;

(c) whether the Government proposes to change the alignment of NH-744 with regard to the development proposed earlier and if so, the details of the changes along with the present status thereof;

(d) whether it has come to the notice of the Government that the delay in disbursement of compensation with respect to the land acquired for NH-77 is causing difficulty to landowners and if so, the details of action taken thereon; and

(e) the details of the present status of the development of NH-744 in Kollam Lok Sabha Constituency, including the Green Field Highway?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (e) The work of detailed Project Report(DPR) preparation for Kadambattukonam - Edamon section of NH-744 is awarded. As part of DPR, Land acquisition is undertaken in accordance with National Highways Act 1956 and compensation is determined as per NH Act 1956 and provisions of Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (RFCTLARR) Act, 2013, as made applicable.

The alignment for NH-744 is under review in Madavoor, Ayiranalloor and Edamon villages in Kadambattukonam-Edamon section as Forest Department, Government of Kerala has rejected the proposal for the diversion of Forest land in two Villages (Ayiranalloor and Edamon). Land Acquisition in these villages can only proceed after the forest Department concurrence on the revised alignment.
